

**27<sup>th</sup> November, 2006**

**Notification No. 123 / 2006-Customs (N.T.)**

S.O (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Import and General), New Custom House, New Delhi to act as the Commissioner of Customs Inland Container Depot, Tughlakabad, New Delhi and authorises him to exercise the powers and discharge the duties conferred or imposed on such Commissioner of Customs, for the purposes of adjudicating the matters relating to Show Cause Notice pertaining to M/s Bright Star Hotels Private Limited, B-3, Greater Kailash Enclave, Part-I, New Delhi and others, issued *vide* F.No. 23/102/2005-DZU, dated the 30<sup>th</sup> August, 2006 by the Additional Director General, Directorate of Revenue Intelligence, Delhi Zonal Unit, B-4, 6<sup>th</sup> Floor, Paryavaran Bhawan, C.G.O. Complex, Lodhi Road, New Delhi - 110003.

F.NO.437/ 43 /2006-Cus.IV